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W.P(C)No. 354 OF 2002  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.1A Court No.5 SECTION X  
(For judgment)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (C) NO.354 OF 2002@@  
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Syed T.A. Naqshbandi & Ors. Petitioner (s)

VERSUS

State of Jammu & Kashmir & Ors. Respondent (s)

(HEARD BY HON'BLE DORAISWAMY RAJU AND DHARMADHIKARI, JJ.)

Date : 09/05/2003 This matter was called on for pronouncement  
of judgment today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE D.M.DHARMADHIKARI

For Petitioner(s) Mr. P.H. Parekh,Adv.  
for M/s. P.H. Parekh & Co.,Advs.

For Respondent (s) Mr. Tara Chandra Sharma,Adv.  
High Court of  
Jammu & Kashmir

For RR 3 to 8 Mr. Anis Suhrawardy,Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice Doraiswamy Raju pronounced the  
judgment of the Court. The writ petition is dismissed  
without any costs in terms of the signed judgment.

REPORTABLE.@@  
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.SP1

(Neena Verma)  
Court Master

(S. Malkani)  
Assistant Registrar

Signed Reportable judgment is placed on the file.